

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-103**  
IB-1790/ND/2019,  
New IA/5837/2022

**IN THE MATTER OF:**

UCO Bank Ltd.

**Vs.**

M/s. Sasi Power Pvt. Ltd

...Applicant

...Respondent

**SECTION**

U/s 9 of IBC

**Order delivered on 01.12.2022**

**CORAM:**

**JUSTICE TELAPROLU RAJANI,  
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Auction Purchaser : Adv. Divya Singh Pundir

For the Liquidator : CS Tarun Jain

For the Respondent :

**ORDER**

**IA/5837/2022:**

We have heard the Counsel for Applicant. The Counsel for Applicant has submitted that they should be given the liberty to withdraw this application and file a fresh application specifically including the respondents from whom, they seek the relief. The prayer is granted and the application is **dismissed as withdrawn.**

-Sd-

**(RAHUL BHATNAGAR)  
MEMBER (T)**

-Sd-

**(JUSTICE TELAPROLU RAJANI)  
MEMBER (J)**

Md Saddam